

**आयकर अपीलीय अधिकरण “सी” न्यायपीठ चेन्नई में।**  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**“C” BENCH, CHENNAI**

**माजनीय श्री महावीर सिंह, उपध्यक्ष एवं**  
**माजनीय श्री मनोज कुमार अग्रवाल, लेखक सदस्य के समक्ष।**  
**BEFORE HON’BLE SHRI MAHAVIR SINGH, VP AND**  
**HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM**

**1. आयकर अपील सं. ITA No.809/Chny/2023**

<b>Doctors Educational and Charitable Trust</b> 103/214, South IV Street, Pudukottai-622 001.	<b>बनाम/</b> Vs.	<b>ITO</b> Exemptions Ward, Trichy.
स्थायी लेखासं./जी आइ आर सं./PAN/GIR No. <b>AAATD-9346-E</b>		
(अपीलार्थी/ <b>Appellant</b> )	:	(प्रत्यर्थी / <b>Respondent</b> )

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**2. आयकर अपील सं./ ITA No.810/Chny/2023**

<b>SAA Charitable Trust</b> 3756M, South 3 <sup>rd</sup> Street, Pudukottai-622 001.	<b>बनाम</b> / Vs.	<b>ITO</b> Exemptions Ward, Trichy.
स्थायी लेखासं./जी आइ आर सं./PAN/GIR No. <b>AADTS-9844-D</b>		
(अपीलार्थी/ <b>Appellant</b> )	:	(प्रत्यर्थी / <b>Respondent</b> )

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**3. आयकर अपील सं./ ITA No.828/Chny/2023**

<b>Kamala Chidambaram Trust</b> 1, Nagappa Illam Thirumayam Taluk, Rangiem Post, Pudukottai-622 409.	<b>बनाम</b> / Vs.	<b>ITO</b> Exemptions Ward, Trichy.
स्थायी लेखासं./जी आइ आर सं./PAN/GIR No. <b>AABTK-9711-D</b>		
(अपीलार्थी/ <b>Appellant</b> )	:	(प्रत्यर्थी / <b>Respondent</b> )

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**4. आयकर अपील सं./ ITA No.849/Chny/2023**

<b>Rayavaram Sri Muthumariamman Charitable Trust</b> 702, Palaiyur Veedhi Old Post Office Building, Rayavaram, Pudukottai-622 506.	<b>बनाम</b> / Vs.	<b>ITO</b> Exemptions Ward, Trichy.
स्थायी लेखासं./जी आइ आर सं./PAN/GIR No. <b>AACTR-3006-M</b>		
(अपीलार्थी/ <b>Appellant</b> )	:	(प्रत्यर्थी / <b>Respondent</b> )

अपीलार्थीकी ओरसे/ <b>Appellant by</b>	:	Ms. Sree Lakshmi Valli (Advocate)-Ld. AR
प्रत्यर्थीकी ओरसे/ <b>Respondent by</b>	:	Shri R. Clement Ramesh Kumar(CIT)- Ld. DR

सुनवाईकीतारीख/ <b>Date of final Hearing</b>	:	06-02-2024
घोषणाकीतारीख / <b>Date of Pronouncement</b>	:	06-02-2024

## आदेश / ORDER

### Per BENCH:

1. At the time of hearing of captioned appeals, Ld. AR filed identical letters seeking withdrawal of these appeals. One of the letters reads as under:-

“The above-mentioned appeal was filed against the order of rejection of application seeking registration u/s. 12A(1)(ac)(ii) of the Income Tax Act on the grounds that the application ought to have been filed u/s 12A(1)(ac)(iii). The Appellant now prays to withdraw the above appeal.”

The Ld. CIT-DR did not raise any objection. Considering the same, we accept the prayer of the assessee.

2. All the appeals stand dismissed as withdrawn.

*Order pronounced in open court on 06<sup>th</sup> February, 2024.*

**Sd/-**  
**(MAHAVIR SINGH)**  
उपाध्यक्ष / **VICE PRESIDENT**

**Sd/-**  
**(MANOJ KUMAR AGGARWAL)**  
लेखा सदस्य / **ACCOUNTANT MEMBER**

चेन्नई Chennai; दिनांक Dated : 06-02-2024  
DS

### आदेशकीप्रतिलिपिअप्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकरआयुक्त/CIT
4. विभागीयप्रतिनिधि/DR
5. गार्डफाईल/GF